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PART - V

Bills introduced in the Gujarat Legislative Assembly.

(To be translated into Gujarati and the translation to be published in the Gujarat Government Gazette. The date of publication to be reported.)

The following Bill is published with the consent of the Speaker given under the proviso to rule 127A of the Gujarat Legislative Assembly Rules :-

THE GUJARAT CO-OPERATIVE SOCIETIES (AMENDMENT) BILL, 2011.

GUJARAT BILL NO. 6 OF 2011.

A BILL

further to amend the Gujarat Co-operative Societies Act, 1961.

It is hereby enacted in the Sixty-second Year of the Republic of India as follows:-

- (1) This Act may be called the Gujarat Co-operative Societies (Amendment) Act, 2011. Short title and commencement.
- (2) It shall come into force on such date as the State Government may, by notification on the *Official Gazette*, appoint.

Amendment of 2. In the Gujarat Co-operative Societies Act, 1961, in section 150, for **Guj. X of 1962.** section 150 of **Guj. X of 1962.** sub-section (2), the following sub-section shall be substituted, namely:-

“(2) (i) The Tribunal shall consist of a President and such number of other members as the State Government may, from time to time, consider necessary;

(ii) the qualifications and the terms and conditions for appointment of the President and other members shall be such as may be prescribed.”.

STATEMENT OF OBJECTS AND REASONS

Section 150 of the Gujarat Co-operative Societies Act, 1961 provides for the constitution of the Gujarat State Co-operative Tribunal. Sub-section (2) of this section provides that the Tribunal shall consist of a President and not more than three other members. It has been experienced that because of such limited numbers of the members of the Tribunal, the rate of disposal of the cases by the Tribunal has not been satisfactory and as a result of which a great number of cases gets accumulated. To overcome this situation, and also with a view to have the speedy and time bound disposal of the cases before the Tribunal, it is considered necessary to increase the number of members of the Tribunal.

This Bill seeks to amend the said Act to achieve the aforesaid object.

DILEEP SANGHANI,

MEMORANDUM REGARDING DELEGATED LEGISLATION

This Bill involves the delegation of legislative powers in the following respects:-

Clause 1.- Sub-clause (2) of this clause empowers the State Government to appoint, by notification in the *Official Gazette*, the date on which the Act shall come into force.

Clause 2.- Para (ii) of sub-section (2) proposed to be substituted by this clause empowers the State Government to prescribe by rules, the qualifications and the terms and conditions for appointment of the President and other members.

The delegation of legislative powers as aforesaid is necessary and is of a normal character.

Gandhinagar,
Dated the 17th February, 2011.

DILEEP SANGHANI.

Gandhinagar,
Dated the 18th February, 2011.

C. J. GOTHI,
Secretary to the Government of Gujarat,
Legislative and Parliamentary Affairs Department